

National Company Law Tribunal

Allahabad Bench

CP NO. 87/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2017

NAME OF THE COMPANY: Shoshi Janweja v/s Jaiprakash Associates

SECTION OF THE COMPANIES ACT: U/S 73(4) of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	R. P. Aggarwal	Adv.	Resp.	[Signature]
<u>2.</u>	Akshay	Adv.	Pl.	[Signature]

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Advocate Sh. Akshay Mohiley, proxy for Sh. Shubranshu Shekhar, Advocate for the petitioner. Sh. R.P. Aggarwal, Advocate for respondent, he seeks time to file reply to the present application as well as his vakalatnama. Ld. Counsel for the respondent informally inform that process of payment in respect of matured FDs is going on and as per their information some amount might have been paid. In view of this, the petitioner counsel is equally expected to verify the receipt of payment from their respective clients and to appraise of this court.

The matter be listed on 29<sup>th</sup> August, 2017.

[Signature]

Sri H.P. Chaturvedi, Member (Judicial)

Dated:08.08.2017

Typed by:  
Kavya Prakash